

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
ITMC Developers Private Limited**

Relevant Particulars		
1.	Name of corporate debtor	ITMC Developers Private Limited
2.	Date of incorporation of corporate debtor	31 st January 2017
3.	Authority under which corporate debtor is incorporated / registered	RoC-Mumbai
4.	Corporate Identity No.	U70109MH2017PTC290015
5.	Address of the registered office and principal office (if any) of corporate debtor	1, Ramkrupa Building, Devji Bhimji Lane, Mathuradas Road, Kandiwali (w), Mumbai - 400067
6.	Insolvency commencement date in respect of corporate debtor	11 th March 2026
7.	Estimated date of closure of insolvency resolution process	07 th September 2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Stress Credit Resolution Private Limited Registration No: IBBI/IPE-0094/IPA-3/2023-24/50059
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Stress Credit Resolution Private Limited, B 1305/6, Dosti Elite, Road No. 29, Sion, Mumbai, Maharashtra 400022 Email id: admin@stresscredit.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Stress Credit Resolution Private Limited, B-807, East Point, Pant Nagar, 90 feet Road, Ghatkopar (East), Mumbai – 75 Email id: itmc.cirp@gmail.com
11.	Last date for submission of claims	25 th March 2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Yes
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. Mr. Prasad Warkar 2. Mr. Vikas Khiyani 3. Mr. Dinesh Deora
14.	(a) Relevant Forms and (b) Details of AR are available at:	Web link: https://ibbi.gov.in/en/home/downloads Request to the IRP at itmc.cirp@gmail.com

Notice is hereby given that the National Company Law Tribunal, Mumbai has ordered the commencement of a corporate insolvency resolution process of **ITMC Developers Private Limited** on 11th March 2026.

The creditors of ITMC Developers Private Limited, are hereby called upon to submit their claims with proof on or before 25th March 2026 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 14th March 2026

Place: Mumbai

Sd/-
For Stress Credit Resolution Private Limited,
Interim Resolution Professional
ITMC Developers Private Limited
Reg No: IBBIPE-0094/IPA-3/2023-24/50059
AFA Valid upto: 31st December 2026

